

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3108
TO BE ANSWERED ON 31.12.2018**

WELFARE OF MIGRANT WORKERS

**3108. SHRI ARVIND SAWANT:
PROF. PREM SINGH CHANDUMAJRA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any statistics/data on the number of migrant workers in the country and if so, the details thereof, State/UT-wise;**
- (b) the details of specific schemes such as Awaaz Health Insurance Scheme launched by the State Government of Kerala for migrant workers in the State being implemented/proposed to be implemented by the Government for the welfare of migrant workers in the country;**
- (c) whether the Government is aware of the migration of unemployed youth from the rural areas of the country and if so, the details thereof and the reasons therefor;**
- (d) whether the Government intends to review the existing labour policy to check the migration of unemployed youths and if so, the details thereof;**
- (e) the minimum wages fixation policy for such migrant unemployed youths in the country; and**
- (f) the remedial measures taken/being taken by the Government to prevent migration of unemployed youth and contain them near their native places?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): No such data is maintained by the Central Government.

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(b): Government of Kerala has introduced a Scheme named "Aawaz" with an intention to provide health insurance linked identity card to the Migrant Workers in the State. The scheme envisages providing treatment to the enrolled migrant labourers for an amount of Rs.15000/- per annum in the empanelled hospitals.

(c) to (e): The problems of migration/migrant workers is sought to be addressed through a multi dimensional course of action through rural development, provision of improved infrastructural facilities, equitable dispersal of resources to remove regional disparities, employment generation, land reforms, increased literacy, financial assistance etc. .The Government has enacted the Unorganized Workers Social Security Act, 2008 to provide for the welfare of unorganized workers including migrant workers on matters relating to: life and disability cover, health and maternity benefits; old age protection and any other benefit as may be determined. In addition, the Central Government has recently converged the social security schemes of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers including migrant workers for the age group of 18 to 50 years depending upon their eligibility. Converged PMJJBY gives coverage of Rs. 2 lakhs on death at premium of Rs. 330/- per annum while Converged PMSBY gives coverage of Rs. 2 lakhs on accidental death and disability at premium of Rs. 12 per annum. These converged schemes are being implemented by Life Insurance Corporation of India. The annual premium is shared on 50:50 basis by the Central Government and the State Governments. In Order to safe guard the interests of the migrant workers, the Government has also enacted Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 which, lter-alia, provides for payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. to the eligible inter -state migrant workers.

(f): To prevent distress migration of unemployed work force, the Government has enacted Mahatma Gandhi National Rural Employment Guarantee Act, 2005 which aims at enhancing the livelihood security of people in rural areas by guaranteeing a minimum hundred days of wage-employment in a financial year to a rural household, whose adult member volunteers to do unskilled manual

work. With an objective to generate self-employment opportunities in rural and urban areas, as well as enhancing the Skills of Migrant Workers, the Ministry of Skill Development and Entrepreneurship (MSDE) is implementing various skill development schemes. The objective of these schemes is to enable a large number of Indian Youth to take up industry-relevant skill training that will help them in secure a better Livelihood. Further, under the Deen Dayal Antoyadaya Yojana –National Rural livelihoods Mission, funding & training through Rural Self Employment training Institutes is provided for entrepreneurship or self-employment.

The Ministry of Rural Development (MoRD), is also implementing a placement linked skill development program called the DDU-GKY - Deen Dayal Upadhyaya Grameen Kaushalya Yojana for providing migration support facilities to skilled migrant workers in the country by setting up Migration Support Centres. The Ministry of Rural Development (MoRD) provides a grant of Rs.10.00 lakhs per Migration Support Centre (MSC) per annum.
